

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 248/TT/2019**

- Subject** : Approval of transmission tariff from COD to 31.3.2019 for transmission asset "2 nos of 240 MVAR, 765 kV switchable line reactors (6x80 MVAR, 765 kV, 1-Ph Shunt Reactor), along with Reactor Bays and 2 Nos 765 kV line bays excluding PLCC, telecom equipment and line terminal equipment such as LA, CVT and wave trap" at 765/400 kV Kurnool Sub-station under "sub-station works associated with additional inter-regional AC link for import of power into Southern Region i.e. Warora-Warangal and Chilakaluripeta-Hyderabad-Kurnool 765 kV link".
- Date of Hearing** : 13.2.2020
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Karnataka Power Transmission Corporation Ltd., (KPTCL) and 17 others
- Parties present** : Shri S. Vallinayagan, Advocate, TANGEDCO  
Ms. Aparajita, Advocate, WKTL  
Ms. Mitali Samant, PGCIL  
Shri Vivek Kumar Singh, PGCIL  
Shri S. S. Raju, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri Amit K. Jain, PGCIL  
Shri Anshul Garg, PGCIL

**Record of Proceedings**

The representative of the Petitioner submitted that the instant petition is filed for determination of tariff for transmission asset "2 nos of 240 MVAR, 765 kV switchable line reactors (6x80 MVAR, 765 kV, 1-Ph Shunt Reactor), along with Reactor Bays and 2 Nos 765 kV line bays excluding PLCC, telecom equipment and line terminal equipment such as LA, CVT and wave trap" at 765/400 kV Kurnool Sub-station under "sub-station works associated with additional inter-regional AC link for import of power into Southern Region i.e. Warora-Warangal and Chilakaluripeta-Hyderabad-Kurnool 765 kV link".

2. Learned counsel for Warora-Kurnool Transmission Limited (WKTL), Respondent No. 18, sought two weeks' time to file reply in the matter.



3. The Commission directed the petitioner to submit the following information, on affidavit by 23.3.2020 with an advance copy to the respondents:-

- (i) Statement indicating amount of discharge for initial spares.
- (ii) Current status of associated transmission line being implemented by Warora-Kurnool Transmission Ltd., a subsidiary of Essel Infra under TBCB line.
- (iii) Copy of PPA, LTA, TSA, indemnification agreement signed with respondents, if any;
- (iv) Details of scope covered under various petitions;
- (v) Details of year wise discharge of the initial spares;
- (vi) Though there is no time over-run, furnish the activities planned and their actual completion in the following format for the purpose of prudence check:

Asset	Activity	Period of activity			
		Planned		Achieved	
		From	To	From	To
	Land acquisition				
	LOA				
	Supplies (Structures, equipment's, etc.)				
	Civil works and erection				
	Testing & commissioning				

4. The Commission directed the respondents to file their reply by 30.3.2020 with an advance copy to the petitioner who shall file its rejoinder, if any, by 6.4.2020. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.

5. The next date of hearing will be intimated to the parties in due course of time.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

